



## KARNATAKA LOKAYUKTA

No.Lok/Inq/14-A/287/2011/ARE-1

Multi-storeyed Building,  
Dr.B.R. AmbedkarVeedhi,  
Bengaluru, dt.08.12.2016.RECOMMENDATION

Sub: Departmental inquiry against  
Shri Chikkamuniyallappa T @ Muniyallappa,  
First Division Assistant, Office of the Block  
Education Officer, Hosakote Taluk, Hosakote,  
Bengaluru Rural District (now retired) - reg.

Ref: 1. Government Order No. ED 621 LIB 2010  
dated 08.08.2011 and corrigendum  
dated 05.09.2011.

2. Nomination Order No. LOK/INQ/14-A/  
287/2011 dated 23.09.2011 & 08.08.2016.

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Government, by order dated 08.08.2011 and corrigendum  
dated 05.09.2011, initiated the disciplinary proceedings against  
Shri Chikkamuniyallappa. T @ Muniyallappa, First Division  
Assistant, Office of the Block Education Officer, Hosakote  
Taluk, Hosakote, Bengaluru Rural District (now retired)

[hereinafter referred to as the Delinquent Government Official, for short 'DGO'] and entrusted the departmental inquiry to this Institution. This Institution, by Nomination Order dated 23.09.2011 & 08.08.2016, nominated the Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, to conduct the departmental inquiry against the DGO for the alleged misconduct alleged to have been committed by him.

2. The Inquiry Officer, after completing the departmental Inquiry, has submitted his report dated 07.12.2016 inter alia holding that, the Disciplinary Authority has '*proved*' the charge of misconduct alleged against DGO.

3. The charge levelled against the DGO was that, while he was working as First Division Assistant, Office of the Block Education Officer, Hosakote Taluk, Hosakote, Bengaluru Rural District, he demanded and accepted Rs.500/- as bribe on 19.06.2006 from one Shri Arunkumar s/o Betappa, Teacher, r/a Police Quarters, Near Prashanthnagar, Chikkaballapura District

S7d/r

[hereinafter referred to as 'the complainant'] for issuing office order to enable the complainant to join his new post at Government Higher Primary School, Ummalu in Hosakote Taluk, Bengaluru Rural District. Thereby, the DGO has failed to maintain absolute integrity, devotion to duty and rendered himself as unbecoming of a Government servant and committed misconduct within the meaning of Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

4. The Disciplinary Authority, to prove the charge of misconduct has examined 2 witnesses as PWs 1 & 2. PW1 is the complainant; and PW2 is the shadow witness. However, the DGO has neither examined himself to explain as to the possession of tainted amount by him nor any other witness nor got marked any documents on his behalf.

5. The Inquiry Officer, considering the evidence of PWs 1 & 2, has found that, their evidence probabalises the misconduct alleged against the DGO. The defence of the DGO was that, the

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Investigating Officer who investigated the matter has not been examined. The departmental inquiry is held against the misconduct of the DGO. The misconduct alleged is that, the DGO demanded and accepted bribe amount. This aspect is fully proved by the evidence of independent witnesses PWs 1 & 2. Hence, the Inquiry Officer has given his appropriate findings on the basis of the evidence on record.

6. In the circumstances, considering the findings of the Inquiry Officer and also, having regard to the nature and gravity of the misconduct alleged against the DGO, it is hereby recommended to the Government that, against the DGO - *Shri Chikkamuniyallappa. T @ Muniyallappa, First Division Assistant, Office of the Block Education Officer, Hosakote Taluk, Hosakote, Bengaluru Rural District*, who is now retired, be punished with "*denial of 25% of the pensionary benefit permanently without reducing the same below the minimum prescribed*" in exercise of powers under Rule 214(1)(a) of Karnataka Civil Service Rules.

Sd/-

7. Action taken in the matter is to be intimated to this Authority.

Connected records are enclosed here with.

*S. B. Adi. 8/12/16*  
(Justice Subhash B. Adi)  
Upalokayukta,  
State of Karnataka.

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